PUBLICITY SERVICE OF THE DEFENCE SERVICES

120. SHRI M. VALIULLA: Will the Minister for DEFENCE be pleased to state the amount spent in 1955-56 on publicity activities of :-

(i) the Array; (ii) the

Navy; and

1593

(iii) the Air Force?

THE MINISTER FOR DEFENCE ORGANIZATION (SHRI MAHAVIR TYAGI: The amounts spent by the three Services on their publicity activities during the year 1955-56 are as follows: -

Army and Navy Rs. 1,64,700 i

Air Force Rs.

73,700

NOTE—(1) Separate figures for the Navy are | not avaiable as publicity for the Army and Navy is done by a common organisation.

(2) The figures shown against 'Anm and i Navy' also include figures in res iec1 of Enter-Service expenditure which is incurred from the Army Budget.

LOK SAHAYAK SENA CAMPS

SHRI DEOKINANDAN NARAYAN: Will the Minister for DEFENCE be pleased to state:

- (a) how many camps of the Lok Sahayak Sena have so far been held in the current year and what are the names of the places where they were] held; and
- (b) what was the number of trainees in each of those camps?

THE MINISTER FOR DEFENCE ORGANIZATION (Shri Mahavir TYAGI): (a) and (b). A statement is placed on the Table of the House (See Appendix XV, Annexure No. 54.]

PAPER LAID ON THE TABLE NOTIFICATION PUBLISHING THE HIGH COURT JUDGES (PART A STATES) -.;

Passengers,

TRAVELLING ALLOWANCE RULES! 1956

I'm; MINISTER IN THE MINI-. STRY OF HOME AFFAIRS (SHRI 8. N. DATAR). Sir, 1 beg to lay on the Table, under sub-section (3) "of section 24 of the High Court Judge's (Conditions of Service) Act, 1954, aj copy of the Ministry of Home Affairs Notificatioi? No. "11/45/55-Judl.l.. dated the 23rd October, 1956, publishing the High Court Judges (Part A States) Travelling Allowance Rules, 1956. [Placed in library. See No. S-512 /56.]

THE TERMINAL TAX ON RAIL> WAY PASSENGERS BILL, 1956

भी देवकी नंदन नारायण (मम्बद्ध) : उप-सभापति महोदय, पिछली दफा में पुष्कर की वात कह रहा था। उस समय मझसे एक गलती हो गई थो । मैंने यह कहा था कि पूप्कर अप्रमेर से १०-११ मील है, यद्यपि वह द ही मील है। पुष्कर के साथ एक अन्याय हो रहा है। ग्रजमेर जाने वालों से टर्मिनल टैक्स कई वर्षों से वसूल किया जाता है, । ग्राप जानते हैं कि म्रजमेर जाने वाले यात्री भ्रजमेर के लिए ही नहीं जाया करते। उनमें बहुत से पूष्कर के लिये जाते हैं और पुष्कर जाने वालों से अजमेर में टैक्स वसूल किया जाता है। तो क्या वजह है कि उसका लाभ पूष्कर को न मिले। मथुरा श्रीर बन्दावन जाने श्राने वालों से जो टर्मिनल टैक्स बसल किया जाता है वह दोनों में एक सा बांट दिया जाता है---५० परसेंट फार मथरा ऐंड ५० परसेंट फार वन्दावन । जब मथरा के लिये ग्राप यह तजवीज कर सकते हैं, तो मैं नहीं मझता लोकि यही तजवीज अजमेर और पुष्कम के लिए क्यों न की जाय। जैसे अजमेर में रुरवाजासाहब की दरगाह के मेले के लिये लोग जाते हैं, उसी तरह से पष्कर तीर्थ के लिये होग जाते हैं और दोनों की तादाद बहत बडी नती है। ग्रगर यों कहें तो ग्रतिशयोक्ति होगी कि स्वाजा साहब के मेले के लिये जितने लोग जाते हैं, उनसे बहुत ग्रधिक पूष्कर के लिये जाते हैं। इसलिए ग्रजमेर जाने ग्रामे वालों से जो टैक्स ग्राप वसल कर रहे हैं, उसमें से